

# Discussion Paper

## Commencement of Central Acts (1995-2008)

### Summary

Many Acts passed by Parliament can be brought into force only after the government issues a gazette notification to that effect. In some cases, different sections may be brought into force on different dates, and this may even vary for different states.

While this is often done for administrative reasons, criticisms have been raised that the government sometimes issues the notification only after a substantial delay, or does not do so at all, as is the case with the Delhi Rent Act, 1995. Such delays, ascribed to the influence of lobbying, have raised the question of whether the government has effectively assumed the power to 'veto' parts of a law or even the whole of it, even after Parliament has expressed the will to enact such law. However, no comprehensive database exists in the public domain of the dates of enforcement of various laws.

This paper compiles data on the bringing into force of a total of 497 Central Acts passed by Parliament between 1995 and 2008. Of these, 116 Acts specified the date(s) on which they were to be brought into force, while 191 Acts came into effect as soon as the President gave assent. Finally, 190 Acts provided for the government to bring them into force through a notification in the Gazette. As of May 2009, 5% of these Acts were not brought into force, and 9% of Acts were partially notified.

### Current Status of Central Acts passed between 1995 and 2008

	Number	% of Total
Acts Brought fully into force through notification	159	83.7%
Acts which have been only partially enforced as of date	17	8.9%
Acts which have not been enforced at all as of date	10	5.3%
Acts for which information could not be compiled	4	2.1%
Total	190	

# Commencement of Central Acts (1995-2008)<sup>1</sup>

## Introduction

When a Bill is passed by Parliament and receives the assent of the President of India, it becomes law. Many Acts (though not all) require the government to issue a notification in the official gazette (Gazette of India) which brings the act into force, thus making them operational. Parliament thus ‘delegates’ the power to bring an act into force, to the executive. Further, Parliament may also give the power to the government to bring different parts of the Act into force on different dates.

Such a delegation of power is often done for administrative reasons - for instance, an Act may require the setting up of a regulator, or certain other infrastructure (such as special courts), which requires time (e.g. the Government may need to hire staff or provide office space). For such practical purposes, it is standard practice for Acts to delegate their ‘commencement’ to the executive.

There have been cases where the government has not issued the relevant notification for a substantial period of time. For instance, both the Delhi Rent Act, and the National Environment Tribunal Act were passed by Parliament and received the assent of the President in 1995, but the relevant notifications bringing them into force have not yet been issued. In such cases, despite the laws having been passed, assented to, and being on the statute books, they are not in force. In certain other instances, court cases may delay the enforcement of an Act, as was the case with the Competition Act, 2002, which had to be amended in 2007, following a Supreme Court ruling on the constitutionality of some of its provisions. A similar case against provisions of the Companies (Second Amendment) Act, 2002 still pends in the Supreme Court.

Criticisms have been raised to the effect that, by not issuing such a notification within a reasonable period of time, the government has effectively assumed law-making functions, with the power to ‘veto’ a law which it may not be in agreement with. This is unconstitutional, since the power to make laws rests with the legislature, not the executive.<sup>2</sup>

We present data on the central acts passed between 1995 and 2008 and the period over which such Acts were brought into force. We also provide data on Acts which have not yet been brought into force as of date, or Acts which have been only partially enforced. Data was compiled on the basis of gazette notifications as well as requests made to administrative ministries under the Right to Information Act, 2005.

## Context and Methodology

All Acts must be brought into force before they can become operational. In this respect, it is possible to classify legislation into three broad categories:

**1. Acts which specify the date, or dates on which they must be brought into force:** For instance, the Central Universities Act, 2009, received the assent of the President on 20<sup>th</sup> March, 2009. Clause 1 of the Act states that:

“1) This Act may be called the Central Universities Act, 2009

(2) It shall be deemed to have come into force on the 15th day of January, 2009.”

Thus, even though the Act was signed into law on 20<sup>th</sup> March, 2009, the provisions of the Act are effective from 15<sup>th</sup> January, 2009.

**2. Acts which do not specify a date of commencement, but which require the central government to issue a notification in the gazette (Gazette of India), bringing the Act into force:** In such cases, parliament ‘delegates’ the power to bring an act into force, to the executive. The Protection of Human Rights (Amendment) Act, 2006, received the assent of the President on 13<sup>th</sup> September, 2006. Section 1(2) of the Act states that, “It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.”

<sup>1</sup> The author acknowledges Tonusree Basu, Chetan Tripathy and Kusum Malik for providing help in researching this paper.

<sup>2</sup> See arguments of the petitioner in *AK Roy vs. Union of India* (1982) 1 SCC 271 : AIR 1982 SC 710, para 46

The Act was brought into force with effect from 23<sup>rd</sup> November, 2006, through a gazette notification which stated:

“In exercise of the powers conferred by sub-section (2) of Section 1 of the Protection of Human Rights (Amendment) Act, 2006 (43 of 2006), the Central Government hereby appoints the 23<sup>rd</sup> of November, 2006 as the date on which the said Act shall come into force.”<sup>3</sup>

It is also possible that an Act may provide for the government to bring into force, different sections on different dates. For instance, Section 1(3) of the Food Safety and Standards Act, 2006 states that, “It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint, and different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.”

The Act received the assent of the President on 23<sup>rd</sup> August, 2006. Since that date, the government has issued seven separate notifications, spanning a period of two years from 15<sup>th</sup> October, 2007 to 31<sup>st</sup> July, 2009, bringing different parts of the Act into force. As of date, there are still sections which have not been enforced.

**3. Acts which do not mention either a date for enforcement, or delegate the power for enforcement to the government:** In such cases, section 5 the General Clauses Act, 1897, which provides general rules for the interpretation of legislation, states:

1. Where any Central Act is not expressed to come into operation on a particular day, then it shall come into operation on the day on which it receives the assent,- (a) in the case of a Central Act made before the commencement of the Constitution, of the Governor- General, and (b) in the case of an Act of Parliament, of the President.

Any act which does not specify the dates, or provide for the government to bring it into force by notification, will come into force on the date it receives the assent of the President.<sup>4</sup>

## Methodology

We focus mainly on the second of these categories in the note. We compiled a list of central acts passed into law between 1995 and 2008. We exclude Appropriation Bills and the annual Finance Bill from the purview of this study. We also exclude Acts which can be brought into force in different areas, or states at different times. Therefore, acts like the National Rural Employment Guarantee Act, which are brought into force in different districts at different points in time, are excluded from our study.

Relevant gazette notifications for different acts were compiled. Where such notifications (those available with us) brought only part of an Act into force, or where we could not find any notification in relation to an Act, requests under the Right to Information Act, 2005 were filed with the respective ministries. The RTI requests asked ministries to disclose sections of the relevant Act which had been brought into force, the dates on which they were brought into force, as well as information on any sections which had not been brought into force as of date. Thus the information from RTI requests helped us check whether our list of notifications was complete or not, with respect to any given Act. In some cases, we used published copies of Bare Acts, issued by law publishers, or information from legal websites such as manupatra, in our study.

In general, we have set a cut-off date of May 30, 2009 beyond which an Act is listed as being only partially enforced, or not enforced at all. However, if we have managed to obtain notifications issued after that date, we have included them in our study.<sup>5</sup> There are a few Acts for which we have not been able to obtain information (either gazette notifications or RTI responses) in time for this study to be completed. These are listed in Appendix 1.

3.S.O. 2002 (E) in Part II, Section 3, Sub-section (ii) of the Gazette of India (Extraordinary) on November 23, 2006.

4.The Supreme Court has ruled that when the legislature itself provides that the date of coming into force of the Act is to be notified by the Central Government, Section 5 shall not apply. See *Common Cause vs. Union of India*, 2004 (2) JCR 8 at p.16 (SC): cited in Swamikamu’s Commentaries on General Clauses Act, 2008, Law Publishers, p. 229

5 .For instance, the Information Technology (Amendment) Act, 2008 was brought into force on October 27, 2009. We have classified this act as fully enforced as of date despite the notification being issued after May 2009.

## Findings of the Study

### General

Data was compiled for a total of 497 Acts passed into law between 1995 and 2008.<sup>6</sup> Of these, 116 Acts specified the date(s) on which they were to be brought into force, while 191 Acts were covered by Section 5 of the General Clauses Act. Finally, 190 Acts provided for the government to bring them into force through a notification in the Gazette.

It is this last set of Acts for which we provide detailed data. Appendix 2 lists Acts which have been only partially enforced as of date. Appendix 3 lists Acts which have been fully brought into force, as on date, along with the dates of their notification and the time taken to notify them. Table 1 summarises the information according to their status.

**Table 1: Current Status of Central Acts passed between 1995 and 2008**

	Number	% of Total
Acts Brought fully into force	159	83.7%
Acts which have been only partially enforced as of date	17	8.9%
Acts which have not been enforced at all as of date	10	5.3%
Acts for which information could not be compiled	4	2.1%
Total	190	

Sources: Gazette Notifications; Responses to RTI requests; PRS

A total of 17 Acts have been only partially enforced as of date. The oldest Acts in this category are the Code of Civil Procedure (Amendment) Act, 1999, and the Chemical Weapons Convention Act, 2000. Some provisions of the Companies (Second Amendment) Act, 2002 face a constitutional challenge in the Supreme Court and have not been notified.

### Acts which have been fully enforced

A total of 159 Acts (of 190) have been brought fully into force, as of date. Table 2 classifies these Acts according to the time taken to fully notify them (with respect to the date they received the assent of the President), either through single or multiple notifications.

**Table 2: Acts brought fully into force between 1995 and 2008**

	Number	% of Total (of 190 Acts)
Acts brought fully into force through a single notification	144	75.6%
Acts brought fully into force through multiple notifications	15	7.9%
Total	159	83.7%
Of which:		
Acts brought fully into force within six months	102	53.7%
Acts brought fully into force between six months to a year	31	16.3%
Acts brought fully into force in 1-2 years	18	9.5%
Acts brought fully into force in 2-3 years	2	1.1%
Acts brought fully into force in 3-5 years	6	3.2%
Acts brought fully into force after 5 years	--	--

Sources: Gazette Notifications; Responses to RTI requests; PRS

### Acts which have not been enforced at all

A total of 10 Acts have not been enforced at all as of date. Table 3 lists these Acts. As will be seen, the list includes the Freedom of Information Act, 2002, which was passed into law but was subsequently replaced by the Right to Information Act, 2005. The Constitution (86<sup>th</sup>) Amendment Act, 2002, which makes the right to education a fundamental right, was passed in 2002. However, the Right to Education Act, 2009 which gives effect to the constitutional amendment, was passed only in 2009.

6. The total number of Acts passed over this period is higher, since we have excluded Finance and Appropriation Bills, and acts which can be brought into force in different areas/states on different dates.

**Table 3: Acts Not Enforced as of Date**

Act Name	Ministry	Enactment Date	Date of RTI response
The National Environment Tribunal Act, 1995	Environment And Forests	17 June 1995	29 July 2009
The Delhi Rent Act, 1995	Urban Development	23 August 1995	15 September 2009
The Constitution (Eighty-sixth) Amendment Act, 2002	Human Resource Development	13 December 2002	14 September 2009
The Freedom of Information Act, 2002	Personnel, Public Grievances And Pensions	06 January 2003	NA (repealed)
The Offshore Areas Mineral (Development and Regulation) Act, 2002	Mines and Minerals	30 January 2003	29 September 2009
<sup>7</sup> The Sick Industrial Companies (Special Provisions) Repeal Act, 2003	Finance	01 January 2004	24 July 2009
The Constitution (Eighty-eighth) Amendment Act, 2003	Finance	15 January 2004	14 December 2009
The Warehousing (Development and Regulation) Act, 2007	Consumer Affairs, Food and Public Distribution	19 September 2007	24 <sup>th</sup> November 2009
The Collection of Statistics Act, 2008	Statistics and Programme Implementation	07 January 2009	15 September 2009
The National Jute Board Act, 2008	Textiles	12 February 2009	17 September 2009

Sources: RTI responses, PRS

## Official Stance of the Government

In this section we highlight the views of the government with respect to certain Acts, or certain sections of Acts, which have not been brought into force. These are mostly culled from responses to our RTI requests (in most cases explanations for any non-enforcement were not given in the government response, since we did not ask for reasons or explanations).

**The Delhi Rent Act, 1995:** The Delhi Rent Act, 1995 received the assent of the President on 23<sup>rd</sup> August 1995, but has still not been brought into force. In a response dated 15<sup>th</sup> September, 2009 to our RTI request, the Urban Development Ministry stated as follows:

“Immediately after the Delhi Rent Act, 1995 was enacted, there were representations against some of the provisions of the said Act by a section of tenants. The matter was examined by the government and it was decided to bring the Act into force after effecting amendments to some of its provisions. As such, the Act 1995 was not brought into force. Draft Cabinet Note to amend the Act is under consideration in the Ministry.”<sup>8</sup>

**Energy Conservation Act, 2001:** The Energy Conservation Act, 2001 received the assent of the President on 29<sup>th</sup> September, 2001. Sections 1-29 and 46-62 were brought into force with effect from 1<sup>st</sup> March, 2002. Sections 30-45 have still not been brought into force. In a response to an RTI request dated 14<sup>th</sup> September, 2009, the Bureau of Energy Efficiency (Ministry of Power) stated:

“Section 30 to 45 pertaining to Appellate Tribunal for Energy Conservation has not been brought into force because as per decision taken by the Ministry of Power, there shall be one Appellate Tribunal for Electricity Act, 2003 and Energy Conservation Act, 2001. Necessary action to amend Energy Conservation Act, 2001 is under consideration of Ministry of Power.”<sup>9</sup>

**The Petroleum and Natural Gas Regulatory Board Act, 2006:** The PNGRB Act, 2006 received the assent of the President on 31<sup>st</sup> March, 2006. All sections of the Act, except section 16 were brought into force on October 1<sup>st</sup>, 2007.

<sup>7</sup> The response to the RTI request says that the notification has not been issued pending a Supreme Court case.

<sup>8</sup> Response to RTI request, F. No. o-15011/1/2008-UCU, dated 15<sup>th</sup> September, 2009, Ministry of Urban Development. Copy available on request.

<sup>9</sup> Response to RTI request, 02/17/RTIA/Admn/05-09/91999, dated 14<sup>th</sup> September, 2009, Bureau of Energy Efficiency, Ministry of Power. Copy available on request.

In response to a Starred Question in the Lok Sabha on 23<sup>rd</sup> July, 2009, the Minister of Petroleum and Natural Gas, Shri Murlidhar Deora stated:

“Section 16 of the Act has not been notified, as the existing text of the same does not reflect the intent of the statute. However, no industrial body or consumer group has represented to the government on this issue, as per available records.”<sup>10</sup>

### **Supreme Court Judgement in A.K. Roy vs. Union of India (1981)**

In 1981, a five-judge bench of the Supreme Court was asked to rule on the issue of the non-enforcement of certain sections of the Constitution (44<sup>th</sup> Amendment) Act, 1978, parts of which had not been brought into force by the government at the time.<sup>11</sup> According to the majority judgement (para 54):

“The contention raised by the petitioners, that the power to appoint a date for bringing into force a constitutional amendment is a constituent power and therefore it cannot be delegated to an outside agency is without any force. It is true that the constituent power, that is to say, the power to amend any provision of the Constitution by way of an addition, variation or repeal must be exercised by the Parliament itself and cannot be delegated to an outside agency. That is clear from Article 368(1) which defines at once the scope of the constituent power of the Parliament and limits that power to the Parliament. The power to issue a notification for bringing into force the provisions of a Constitutional amendment is not a constituent power because, it does not carry with it the power to amend the Constitution in any manner. It is, therefore, permissible to the Parliament to vest in an outside agency the power to bring a Constitutional amendment into force. In the instant case, that power is conferred by the Parliament on another organ of the State, namely, the executive, which is responsible to the Parliament for all its actions. The Parliament does not irretrievably lose its power to bring the Amendment into force by reason of the empowerment in favour of the Central Government to bring it into force. If the Central Government fails to do what, according to the Parliament, it ought to have done, it would be open to the Parliament to delete Section 1(2) of the 44<sup>th</sup> Amendment Act by following the due procedure and to bring into force that Act or any of its provisions.”

The Supreme Court said that the non-enforcement of section 1(2) of the 44<sup>th</sup> constitutional amendment, which provided for the government to bring into force different sections of the Act on different dates through a notification, was not unconstitutional. The Court went on to state (para 56):

“Our decision on this question should not be construed as putting a seal of approval on the delay caused by the Central Government in bringing the provisions of Section 3 of the 44th Amendment Act into force. That Amendment received the assent of the President on April 30, 1979 and more than two and half years have already gone by without the Central Government issuing a notification for bringing Section 3 of the Act into force. But we find ourselves unable to intervene in a matter of this nature by issuing a mandamus to the Central Government obligating it to bring the provisions of Section 3 into force.<sup>12</sup> The Parliament having left to the unfettered judgment of the Central Government the question as regards the time for bringing the provisions of the 44th Amendment into force, it is not for the Court to compel the Government to do that which, according to the mandate of the Parliament, lies in its discretion to do when it considers it opportune to do it. The executive is responsible to the Parliament and if the Parliament considers that the executive has betrayed its trust by not bringing any provision of the Amendment into force, it can censure the executive. It would be quite anomalous that the inaction of the executive should have the approval of the Parliament and yet we should show our disapproval of it by issuing a mandamus.”

10. Lok Sabha starred question No. 290 answered on 23<sup>rd</sup> July, 2009. The government is set to introduce an amendment to the PNGRB Act, 2006 in the winter session 2009.

11 .AK Roy vs. Union of India (1982) 1 SCC 271 : AIR 1982 SC 710

12 A writ of mandamus is a 'command issued by a court to an authority directing it to perform a public duty imposed upon it by law.' Jain, M.P. and S.N. Jain, Principles of Administrative Law, 5<sup>th</sup> Edition, 2008, LexisNexis Butterworths Wadhwa, p. 567

Two judges dissented from this part of the ruling. One of the judges, A.C. Gupta said (paras 116-119):

“I do not think that Section 1(2) can be construed to mean that Parliament left to the unfettered discretion or judgment of the Central Government when to bring into force any provision of the Amendment Act. After the Amendment Act received the President's assent, the Central Government was under an obligation to bring into operation the provisions of the Act within a reasonable time; the power to appoint dates for bringing into force the provisions of the Act was given to the Central Government obviously because it was not considered feasible to give effect to all the provisions immediately. After the Amendment Act had received the President's assent the Central Government could not in its discretion keep it in a state of suspended animation for any length of time it pleased. That Parliament wanted the provisions of the Constitution (Forty-Fourth Amendment) Act, 1978 to be made effective as early as possible would appear from its Objects and Reasons...[which]... clearly disclose(s) a sense of urgency.”

“...I do not think it can be seriously suggested that a provision like Section 1(2) of the Constitution (Forty-Fourth Amendment) Act empowered the executive to scotch an amendment of the Constitution passed by Parliament and assented to by the President. The Parliament is competent to take appropriate steps if it considered that the executive had betrayed its trust does not make the default lawful or relieve this Court of its duty. I would therefore issue a writ of mandamus directing the Central Government to issue a notification Under Section 1(2) of the Constitution (Forty-Fourth Amendment) Act, 1978 bringing into force the provisions of Section 3 of the Act within two months from this date.”

Subsequent judgements of the Supreme Court have upheld the majority verdict in the A.K. Roy case.

## Conclusion

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Of 497 Acts passed between 1995 and 2008 and for which data was compiled, a total of 190 required the government to issue a notification bringing them into force. Of these, 83.7% have been fully brought into force, with another 8.4% being only partially enforced. Ten Acts (5.7%) have not been brought into force at all, as of date. There were seven Acts for which data could not be compiled in time for this study to be completed.

Of the 156 Acts which have been fully enforced, 133 were brought into force within a year of receiving the assent of the President. Six Acts were brought into force between three and five years after receiving the assent of the President.

**Appendix 1: Acts for which complete data could not be compiled**

<b>Act Name</b>	<b>Ministry</b>	<b>Enactment Date</b>
The Semi-Conductor Integrated Circuits Layout-Design Act, 2000*	Communications And IT	04 September 2000
The Merchant Shipping (Amendment) Act, 2002	Shipping	17 December 2002
The Inland Vessels (Amendment) Act, 2007	Shipping, Road Transport and Highways	17 September 2007
The Carriage by Road Act, 2007	Shipping, Road Transport and Highways	29 September 2007

\* Sections 3 and 5 were brought into force on 1<sup>st</sup> May, 2004. However, we have not been able to confirm whether further notifications were issued for this Act. According to published versions of the Bare Act, only sections 3 and 5 are currently in force.



**Appendix 2: Acts Which have been only Partially Enforced as of May 30, 2009 (However, notifications which could be obtained after that date have been incorporated into our database)**

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date on which Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)	Sections not yet enforced (as of date)
The Code of Civil Procedure (Amendment) Act, 1999	46 of 1999	Law, justice And Company Affairs	30 December 1999	1 July 2002	all provisions [except clause (iii) of section 16, clause (iii) of section 18 so far as it relates to rules 9 and 10 of Order VII of the First Schedule to the Code of Civil Procedure, 1908 (5 of 1908) and section 30] of the said Act	2.5 years	Sections 16(iii), 18(iii) so far as it relates to rules 9,10 of order VII of first schedule of CPC, Section 30 (as of 27 <sup>th</sup> July, 2009)
The Chemical Weapons Convention Act, 2000	34 of 2000	Chemicals And Fertilizers	26 August 2000	1 July 2005	All except Sections 18, 39	4.8 years	Sections 18, 39 (as of September 14 <sup>th</sup> , 2009)
The Energy Conservation Act, 2001	52 of 2001	Power	29 September 2001	1 March 2002	Sections 1-29 and 46-62	4.9 months	Sections 30-45 (as of September 14 <sup>th</sup> , 2009)
The Haj Committee Act, 2002	35 of 2002	External Affairs	11 June 2002	12 June 2002	all except 4(ii)	1 day	Section 4(ii) (as of 11 <sup>th</sup> September, 2009)
The Patents (Amendment) Act, 2002	38 of 2002	Commerce And Industry	25 June 2002	20 May 2003	sub-clauses (ab) and (ac) of clause (a), clauses (b), (c), (d), (e), (f), (g), (h) and sub-clauses (A) and (C) of clause (i) of section 3; section 4-34;; clause (b) of section 36; section 37-63; clauses (a), (b), (c) and (e) of section 64; section 65; and section 66	10.6 months	Section 2 to the extent it amends Section 71 of the Principal Act
				2 April 2007	sub-clause (a) of clause (a) and item (b) of subclause (u) of clause (i) of Section 3;section 35;clause (a) of section 36;section 47; and clause (d) of section 64	4.8 years	
The Companies (Second Amendment) Act,2002	11 of 2003	Finance And Company Affairs	13 January 2003	1 April 2003	Sections 2 and 6	2.5 months	Sections 1, 3-5, 7-134, Schedule 1

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date on which Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)	Sections not yet enforced (as of date)
The Competition Act, 2002	12 of 2003	Finance And Company Affairs	13 January 2003	31 March 2003	Section 1; Clauses (d), (g), (j), (k), (l) and (n) of Section 2; Section 8;Section 9; Section 10; Section 14; Section 16; Section 17; Sub-section (1) of Section 63; and Clauses (a), (b), (d), (e), (f) and (g) of Sub-section (2) of Section 63	2.5 months	Sections 3,4,5,6,18,19,20,21,24-35, 37-48
				19 June 2003	Section 2 except clause (d), (g), (j) (k), (i), and (n);Section 7;Section 11;Section 12;Section 13;Section 15;Section 22;Section 23; Section 36; Section 49; Section 50; Section 51; Section 52; Section 53;Section 54; Section 55;Section 56; Section 57; Section 58; Section 59; Section 60;Section 61;Section 62;Section 63 except clause (a) (b), (d), (e), (f), (g), and (n) of sub-section (2);Section 64;Section 65	5.1 months	
				1 September 2009	Section 66	6.6 years	
The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act,2003	34 of 2003	Health And Family Welfare	18 May 2003	1 May 2004	Sections 1, 2, 3, 4, 5, 6(a), 12(1)(b), 12(2), 13(1)(b), 13(2), 14, 16, 19, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30 and 31	11.3 months	Sections 7(5) and 11 (as of 14 <sup>th</sup> September, 2009)
				1 December 2007	Section 7(1) (2) (3) (4), 8, 9,10 and 20	4.5 years	
				30 July 2009	Sections 12(1a). 13(1a), 15,17,18,32,33	6.2 years	

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date on which Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)	Sections not yet enforced (as of date)
The Code of Criminal Procedure (Amendment) Act, 2005	25 of 2005	Home Affairs	23 June 2005	23 June 2006	all except the provisions of Sections 16, 25, 28(a), 28(b), 38, 42(a), 42(b) 42(f) (iii) and (iv) and 44(a)	1 year	Sections 16, 25, 28(a), 28(b), 38, 42(a), 42(b) 42(f) (iii) and (iv) and 44(a) (as of 30 <sup>th</sup> July, 2009)
The Special Economic Zones Act, 2005	28 of 2005	Commerce And Industry	23 June 2005	10 February 2006	Sections 1-19, 25-30,42-58	7.5 months	Sections 23,24 (as of January 2010)
				1 October 2008	Sections 31 to 41 (both inclusive)	3.3 years	
				13 January 2010	Sections 20,21,22	4.5 years	
The Disaster Management Act, 2005	53 of 2005	Home Affairs	23 December 2005	28 July 2006	Sections 2,3,4,5,6,8,10,75,77 and 79	7 months	Sections 46,47 (as of 5 <sup>th</sup> August,2009)
				30 October 2006	Sections 7, 9, 11, 12, 13, 35, 36, 37, 42, 43, 49, 50, Sub-section (1) of Section 70 and Section 76	10 months	
				1 August 2007	Sections 14-34, 38- 41, 48, 51-69, Sub-section (2) of Section 70, Sections 71, 72, 73, 74, 78 and 79	1.6 years	
				17 March 2008	Sections 44,45	2.2 years	
The Petroleum and Natural Gas Regulatory Board Act, 2006	19 of 2006	Petroleum And Natural Gas	31 March 2006	1 October 2007	All except Section 16	1.5 years	Section 16 (as of 23 <sup>rd</sup> July, 2009)
The Food Safety and Standards Act, 2006	34 of 2006	Health And Family Welfare	23 August 2006	15 October 2007	Sections 4 to 10 (both inclusive), Sections 87, 88, 91 and 101	1.1 years	Sections 19-29, 31-35, 48-80,89, 94-98,100 (as of 5 <sup>th</sup> November, 2009)
				28 May 2008	Section 3, Section 30	1.8 years	
				28 August 2008	Section 90	2 years	

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date on which Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)	Sections not yet enforced (as of date)
				18 November 2008	Sections 16-18(both inclusive, 81-86(both inclusive),92,93	2.2 years	
				9 March 2009	Sections 11-15 (both inclusive)	2.5 years	
				29 June 2009	Section 99	2.9 years	
				31 July 2009	Sections 36-47 (both inclusive)	2.9 years	
The Competition (Amendment) Act, 2007	39 of 2007	Corporate Affairs	24 September 2007	12 October 2007	Section 2; Sections 6-9; Section 11; Section 12; Section 17; Section 18; Section 27; Section 29; Section 30; Section 32; Section 40; Section 41 Section 42; Section 43, except sections 53B, 53C, 53D, 53E, 53F, 53G, 53H, 53I, 53J, 53K, 53L, 53M, 53N, 53O, 53P, 53Q, 53R, 53S, 53T, 53U; Sections 44-49; Section 45; Section 46; Section 47; Section 48; and Section 49.	18 days	Sections 4, 5,14,22-24,37
				12 October 2007	Section 1	18 days	
				20 December 2007	Sections 53C, 53D, 53E, 53F, 53G, 53H, 53-I, 53 J, 53K, 53 L and 53M	2.8 months	
				20 May 2009	Sections 3, 10, 13, 15, 16, 19, 20, 21, 25, 26, 28, 31, 33, 34, 35, 36, 38, 39 and 43 (53B, 53N, 53O, 53P, 53Q, 53R, 53S, 53T and 53U)	1.7 years	
				1 September 2009	Section 50	1.9 years	

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date on which Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)	Sections not yet enforced (as of date)
Indian Boilers (Amendment) Act, 2007	49 of 2007	Commer e And Industry	12 December 2007	27 May 2008	Section 2; Sub-section (1), sub-section (2) and clauses (cce) and (ccf) of sub-section (4) and sub-section (5), subsections (6) and (7) of Section 3;Section 4; Section 5 insofar as it relates to Section 4A of the Principal Act; Clause (b) of Section 8;Clause (a) of Section 9; Section 10; Section 15;Clause (a) of Section 16;Section 17;Section 20 to Section 26;Clauses (ii) to (v) of Section 27; Section 28; and Section 29	5.4 months	Sections apart from that notified (as of 30 <sup>th</sup> December, 2009)
				30 December 2009	Section 3(2) denotified till 31 July, 2010	NA	
Armed Forces Tribunal Act, 2007	55 of 2007	Defence	28 December 2007	15 June 2008	All sections except sections 4 and 5(4)	5.5 months	Sections 4, 5(4) (as of 20 <sup>th</sup> July, 2009)
The Code of Criminal Procedure (Amendment) Act, 2008	5 of 2009	Home Affairs	7 January 2009	31 December 2009	All except sections 5,6,21(b)	11.9 months	5,6,21(b)

**Appendix 3: Acts Which have been Fully Enforced as of May 30, 2009 (However, notifications which could be obtained after that date have been incorporated into our database)**

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Maternity Benefit (Amendment) Act, 1995 (Rep.)	29 of 1995	Labour	17 August 1995	01 February 1996	All	5.4 months
The Workmen's Compensation (Amendment) Act, 1995 (Rep.)	30 of 1995	Labour	17 August 1995	15 September 1995	Sections 2, 3, 4, 5, 6, 7, 8, 9, 11, 12, 13, 14, 15 and 16	29 days
				01 October 1996	Section 10	1.1 years
The Indian Statistical Institute (Amendment) Act, 1995(Rep.)	38 of 1995	Planning And Programme Implementation	05 September 1995	18 September 1995	All	13 days
The Wakf Act, 1995	43 of 1995	Welfare	22 November 1995	01 January 1996	All	1.3 months
The Technology Development Board Act, 1995	44 of 1995	Science And Technology	16 December 1995	01 September 1996	All	8.4 months
The Research and Development Cess (Amendment) Act, 1995 (Rep.)	45 of 1995	Science And Technology	16 December 1995	01 September 1996	All	8.4 months
The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995	1 of 1996	Health And Family Welfare	01 January 1996	07 February 1996	All	1.2 months
The Representation of the People (Amendment) Act, 1996 (Rep.)	21 of 1996	Law, justice And Company Affairs	01 August 1996	01 August 1996	All	Enforced on date of assent
The Coal Mines Provident Fund and Miscellaneous Provision (Amendment) Act, 1996 (Rep.)	23 of 1996	Coal	13 August 1996	31 March 1998	All	1.6 years
The Arbitration and Conciliation Act, 1996	26 of 1996	Law , Justice And Company Affairs	16 August 1996	22 August 1996	All	6 days

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Maulana Azad National Urdu University Act, 1996	2 of 1997	Human Resource Development	08 January 1997	09 January 1998	All	1 year
The Mahatma Gandhi Antarashtriy Hindi Vishwavidyalaya Act, 1996	3 of 1997	Human Resource Development	08 January 1997	29 December 1997	All	11.5 months
The Companies (Amendment) Act, 1996 (Rep.)	5 of 1997	Company Affairs	08 January 1997	01 March 1997	All	1.7 months
The Seamen's Provident Fund (Amendment) Act, 1997 (Rep.)	29 of 1997	Surface Transport	28 May 1997	12 November 1998	All	1.5 years
The Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Act, 1997	31 of 1997	Surface Transport	18 August 1997	05 January 1998	All	4.5 months
The Indira Gandhi National Open University (Amendment) Act, 1997(Rep.)	32 of 1997	Human Resource Development	29 August 1997	16 December 1997	All	3.5 months
The National Institute of Pharmaceutical Education and Research Act, 1998	13 of 1998	Chemicals And Fertilizers	26 June 1998	26 June 1998	All	Enforced on date of assent
The Electricity Laws (Amendment) Act, 1998 (Rep.)	22 of 1998	Power	10 August 1998	31 December 1998	All	4.6 months
The Beedi Workers Welfare Cess (Amendment) Act, 1998 (Rep.)	24 of 1998	Labour	20 August 1998	20 October 1998	All	2 months
The Export-Import Bank of India (Amendment) Act, 1998	1 of 1999	Finance	02 January 1999	17 February 2000	All	1.1 years
The Leaders of Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Act, 1998	5 of 1999	Parliamentary Affairs	07 January 1999	05 February 1999	All	29 days
The Securities Laws(Amendment) Act, 1999	31 of 1999	Law, justice And Company Affairs	16 December 1999	22 February 2000	All	2.2 months
The Insurance Regulatory and Development Authority Act, 1999	41 of 1999	Finance	29 December 1999	19 April 2000	All	3.6 months

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Foreign Exchange Management Act, 1999	42 of 1999	Finance	29 December 1999	01 June 2000	All	5 months
The Trade Marks Act, 1999	47 of 1999	Commerce And Industry	30 December 1999	15 September 2003	All	3.7 years
The Geographical Indications of Goods (Registration and Protection) Act, 1999	48 of 1999	Commerce And Industry	30 December 1999	15 September 2003	All	3.7 years
The Copyright (Amendment) Act, 1999	49 of 1999	Law, justice And Company Affairs	30 December 1999	15 January 2000	All	16 days
The Mizoram University Act, 2000	8 of 2000	Human Resource Development	25 April 2000	02 July 2001	All	1.2 years
The Food Corporations (Amendment) Act, 2000	12 of 2000	Consumer Affairs And Public Distribution	12 May 2000	02 June 2000	All	21 days
The President's Emoluments and Pension (Amendment) Act, 2000	14 of 2000	Home Affairs	24 May 2000	11 August 2000	All	2.5 months
The National Housing Bank (Amendment) Act, 2000	15 of 2000	Law, justice And Company Affairs	24 May 2000	12 June 2000	All	19 days
The Designs Act, 2000	16 of 2000	Commerce And Industry	25 May 2000	11 May 2001	All	11.3 months
The Information Technology Act, 2000	21 of 2000	Information Technology	09 June 2000	17 October 2000	All	4.2 months
The Major Port Trusts (Amendment) Act, 2000	22 of 2000	Surface Transport	09 June 2000	01 September 2000	All	2.7 months
The Aircraft (Amendment) Act, 2000	51 of 2000	Civil Aviation	11 December 2000	01 January 2004	All	3.1 years
The Companies (Amendment) Act, 2000*	53 of 2000	Law, justice And Company Affairs	13 December 2000	01 March 2001	Section 7	2.5 months
				15 June 2001	Section 80	5.9 months

\*All other sections were brought into force on date of enactment



Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The National Bank for Agriculture and Rural Development (Amendment) Act, 2000	55 of 2000	Finance	30 December 2000	01 February 2001	All	1.1 months
The Juvenile Justice (Care and Protection of Children) Act, 2000	56 of 2000	Social Justice And Empowerment	31 December 2000	01 April 2001	All	2.9 months
The Narcotic Drugs and Psychotropic Substances (Amendment) Act, 2001	9 of 2001	Finance	09 May 2001	02 October 2001	All	4.7 months
The Warehousing Corporations (Amendment) Act, 2001	23 of 2001	Consumer Affairs And Public Distribution	29 August 2001	01 November 2001	All	2.1 months
The Trade Unions (Amendment) Act, 2001	31 of 2001	Labour	03 September 2001	09 January 2002	All	4.1 months
The Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Act, 2001	38 of 2001	Home Affairs	06 September 2001	10 May 2006	All	4.7 years
The Motor Vehicles (Amendment) Act, 2001	39 of 2001	Law, justice And Company Affairs	11 September 2001	27 September 2001	All	16 days
The Inland Waterway Authority of India (Amendment) Act, 2001	40 of 2001	Shipping	11 September 2001	12 September 2001	All	1 day
The Central Sales Tax (Amendment) Act, 2001	41 of 2001	Finance	11 September 2001	17 March 2005	All	3.5 years
The Salaries and Allowances of Ministers (Amendment) Act, 2001	44 of 2001	Home Affairs	11 September 2001	17 September 2001	All	6 days
The Indian Divorce (Amendment) Act, 2001	51 of 2001	Law, justice And Company Affairs	24 September 2001	03 October 2001	All	9 days
The Protection of Plant Varieties and Farmer's Right Act, 2001	53 of 2001	Agriculture And Cooperation	30 October 2001	11 November 2005	Sections 2-13 and 95-97 (inclusive)	4 years
				19 October 2006	Sections 1, 14-94	5 years

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Explosive Substance (Amendment) Act, 2001	54 of 2001	Home Affairs	11 December 2001	01 February 2002	All	1.7 months
The Cine-Workers Welfare Fund (Amendment) Act, 2001	56 of 2001	Labour	13 December 2001	02 May 2002	All	4.5 months
General Insurance Business (Nationalisation) Amendment Act, 2002	4 of 2002	Finance And Company Affairs	07 August 2002	21 March 2003	All	7.3 months
The Jute Manufactures Cess (Amendment) Act,2002	13 of 2002	Textiles	27 March 2002	01 June 2002	All	2.1 months
The Inter –State Water Disputes (Amendment) Act,2002	14 of 2002	Water Resources	28 March 2002	06 August 2002	All	4.2 months
The Code of Civil Procedure (Amendment) Act, 2002	22 of 2002	Law, justice And Company Affairs	23 May 2002	01 July 2002	All	1.3 months
The Vice-President's Pension (Amendment) Act,2002	23 of 2002	Home Affairs	23 May 2002	05 July 2002	All	1.4 months
The All India Institute of Medical Sciences (Amendment) Act, 2002	24 of 2002	Health And Family Welfare	24 May 2002	12 June 2003	All	1.1 years
The Sugar Development Fund (Amendment) Act, 2002	30 of 2002	Consumer Affairs And Public Distribution	27 May 2002	21 June 2002	All	25 days
The Multi State Co-operative Societies Act, 2002	39 of 2002	Agriculture	03 July 2002	19 August 2002	All	1.5 months
The General Insurance Business (Nationalisation) Amendment Act, 2002	40 of 2002	Finance	07 August 2002	21 March 2003	All	7.3 months
The Insurance (Amendment) Act, 2002	42 of 2002	Finance	09 August 2002	23 August 2002	All	14 days
The National Co-operative Development Corporation (Amendment) Act,2002	45 of 2002	Agriculture	14 August 2002	16 September 2002	All	1.1 months
The Homoeopathy Central Council (Amendment) Act, 2002	51 of 2002	Health And Family Welfare	08 December 2002	28 January 2003	All	1.6 months

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Indian Medicine Central Council (Amendment) Act, 2002	52 of 2002	Health And Family Welfare	08 December 2002	28 January 2003	All	1.6 months
The Negotiable Instruments (Amendment and Miscellaneous Provision) Act,2002	55 of 2002	Finance And Company Affairs	17 December 2002	06 February 2003	All	1.6 months
The Consumer Protection (Amendment) Act,2002	62 of 2002	Consumer Affairs And Public Distribution	17 December 2002	15 March 2003	All	2.8 months
The Medical Termination of Pregnancy (Amendment) Act,2002	64 of 2002	Health And Family Welfare	18 December 2002	18 June 2003	All	5.9 months
The North –Eastern Council (Amendment) Act, 2002	68 of 2002	Home Affairs	20 December 2002	26 June 2003	All	6.1 months
The Suppression of Unlawful Acts against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Act, 2002	69 of 2002	Shipping	20 December 2002	01 February 2003	All	1.4 months
The Companies (Amendment) Act,2002	1 of 2003	Finance And Company Affairs	31 December 2002	06 February 2003	All	1.2 months
The Control of National Highways (Land and Traffic) Act, 2002	13 of 2003	Road Transport & Highways	14 January 2003	27 January 2005	All	2 years
The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Act, 2002	14 of 2003	Health And Family Welfare	17 January 2003	14 February 2003	All	28 days
The Prevention of Money Laundering Act, 2002	15 of 2003	Finance	17 January 2003	01 July 2005	All	2.5 years
The Wild Life (Protection) Amendment Act,2002	16 of 2003	Environment And Forest	17 January 2003	01 April 2003	all the provisions except Section 6	2.4 months
				22 September 2003	Section 6	8 months

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Biological Diversity Act, 2002	18 of 2003	Environment And Forests	05 February 2003	01 October 2003	Sections 1 and 2; Sections 8-17(both inclusive); Sections 48, 54, 59,62,63,64,65	7.7 months
				01 July 2004	Sections 3-7; 18-47;49-53; 55-58; 60-61 (all inclusive)	1.4 years
The Water (Prevention and Control of Pollution) Cess (Amendment) Act, 2003	19 of 2003	Environment And Forests	13 March 2003	06 May 2003	All	1.7 months
The Election Laws (Amendment) Act, 2003	24 of 2003	Law And Justice	22 March 2003	22 September 2003	All	5.9 months
The Delhi High Court (Amendment) Act, 2003	35 of 2003	Law And Justice	25 May 2003	16 July 2003	All	1.7 months
The Electricity Act,2003	36 of 2003	Power	26 May 2003	10 June 2003	Sections 1 to 120 and Sections 122 to 185	15 days
The Infant Milk Substitutes, Feeding Bottles and Infant Food (Regulation of Production Supply and Distribution) Amendment Act, 2003	38 of 2003	Human Resource Development	01 June 2003	01 January 2004	All	6.9 months
The Fiscal Responsibility and Budget Management Act,2003	39 of 2003	Finance	26 August 2003	05 July 2004	All	10.1 months
The Airports Authority of India (Amendment) Act, 2003	43 of 2003	Civil Aviation	07 September 2003	01 July 2004	All	9.6 months
The Repatriation of Prisoners Act,2003	49 of 2003	Home Affairs	28 September 2003	01 January 2004	All	3.1 months
The Railways (Second Amendment) Act, 2003	51 of 2003	Railways	23 December 2003	01 July 2004	All	6.2 months
The Railways Protection Force (Amendment) Act, 2003	52 of 2003	Railways	23 December 2003	01 July 2004	All	6.2 months

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Industrial Development Bank (Transfer of Undertaking and Repeal) Act,2003	53 of 2003	Finance And Company Affairs	30 December 2003	02 July 2004	All	6 months
The Railways (Amendment) Act,2003	56 of 2003	Railways	30 December 2003	01 July 2004	All	5.9 months
The Electricity (Amendment) Act, 2003	57 of 2003	Power	30 December 2003	27 January 2004	All	28 days
The Merchant Shipping (Amendment) Act, 2003	59 of 2003	Shipping	30 December 2003	01 March 2004	All	2 months
The Constitution (Eighty Ninth) Amendment Act, 2003			28 September 2003	19 February 2004	All	4.6 months
The Citizenship (Amendment) Act, 2003	6 of 2004	Home Affairs	07 January 2004	03 December 2004	All	10.7 months
The Central Excise Tariff (Amendment) Act,2004	5 of 2005	Finance And Company Affairs	Not available	28 February 2005	All	
The Patents (Amendment) Act, 2005	15 of 2005	Commerce And Industry	04 April 2005	02 April 2007	sub-clause (ii) of clause (a), and clause (b) of Section 37; Section 41; Section 42; Section 47;Section 59;Section 60;Section 61; Section 62;Section 63; and Section 74	2 years
The Prevention of Money-laundering (Amendment) Act, 2005	20 of 2005	Finance	21 May 2005	01 July 2005	All	1.3 months
The Weapons of Mass Destruction and Their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005	21 of 2005	External Affairs	06 June 2005	17 November 2006	All	1.4 years
The Coastal Aquaculture Authority Act,2005	24 of 2005	Agriculture	23 June 2005	16 December 2005	Sections 2-26 (both inclusive)	5.7 months
The University of Allahabad Act,2005	26 of 2005	Human Resource Development	23 June 2005	14 July 2005	All	21 days

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Private Security Agencies (Regulation) Act,2005	29 of 2005	Home Affairs	23 June 2005	15 March 2006	All	8.5 months
The Credit Information Companies (Regulation) Act,2005	30 of 2005	Finance	23 June 2005	14 December 2006	All	1.5 years
The Hindu Succession (Amendment) Act, 2005	39 of 2005	Law And Justice	05 September 2005	09 September 2005	All	4 days
The Payment of Wages (Amendment) Act, 2005	41 of 2005	Labour	05 September 2005	09 November 2005	All	2.1 months
The Protection of Women from Domestic Violence Act	43 of 2005	Women And Child Development	13 September 2005	26 October 2006	All	1.1 years
The Warehousing Corporation (Amendment) Act, 2005	45 of 2005	Consumer Affairs And Public Distribution	15 September 2005	15 November 2005	All	2 months
The Railways (Amendment) Act, 2005	47 of 2005	Railways	15 September 2005	30 August 2006	All	11.3 months
The National Tax Tribunal Act, 2005	49 of 2005	Finance	20 December 2005	28 December 2005	All	8 days
The State Emblems of India (Prohibition of Improper Use) Act, 2005	50 of 2005	Home Affairs	20 December 2005	12 September 2007	All	1.7 years
The Criminal Law (Amendment) Act,2005	2 of 2006	Home Affairs	11 January 2006	16 April 2006	All except Section 4	3.1 months
				05 July 2006	Section 4	5.6 months
The Central Sales Tax (Amendment) Act,2005	3 of 2006	Finance	16 January 2006	01 March 2006	All	1.4 months
The Constitution (Ninety-third Amendment) Act, 2005		Human Resource Development	20 January 2006	20 January 2006	All	Enforced on date of assent
The Commissions for Protection of Child Rights Act, 2005	4 of 2006	Women And Child Development	20 January 2006	15 February 2007	All	1.1 years

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Cost and Works Accountants (Amendment) Act, 2006	7 of 2006	Company Affairs	17 March 2006	08 August 2006	Sections 1, 2, 3, 4, 5, 7, 9, 13 (except new Section 15 A to the principal Act), 17 except clause (i), 18, 23, 24, 29, 30 and 31 of the said Act	4.6 months
				17 November 2006	Sections 6, 8, 10, 12, 13 (new Section 15A to the Cost and Works Accountants Act, 1959), 14, 15, 16, clause (i) of Sections 17, 19, 20, 21, 22, 25, 26, 27, 28 and 32 of the said Act	7.9 months
				22 July 2007	Section 11	1.3 years
The Company Secretaries (Amendment) Act, 2006	8 of 2006	Company Affairs	17 March 2006	08 August 2006	Sections 1, 2, 3, 4, 5, 7, 9, 13 except new Section 15 A, 17 except clause (i), 18, 23, 24, 29, 30 and 31 of the said Act	4.6 months
				05 September 2006	Section 6	5.5 months
				17 November 2006	Sections 8, 10, 12, 13 (new Section 15A to the Company Secretaries Act, 1980), 14, 15, 16, clause (i) of Section 17, Sections 19, 20, 21, 22, 25, 26, 27, 28 and 32 of the said Act	7.9 months
				19 January 2007	Section 11	9.9 months

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Chartered Accountants (Amendment) Act, 2006	9 of 2006	Company Affairs	22 March 2006	08 August 2006	Sections 1, 2, 3, 4, 5, 7, 9, 12, 16 except clause (i), 17, 22, 23, 25, 26, 27 and 28 except new Sections 30D and 30E to the Chartered Accountants Act, 1949 of the said Act,	4.5 months
				05 September 2006	Section 6	5.4 months
				17 November 2006	Sections 8, 10, 11, 13, 14, 15, clause (i) of Section 16, 18, 19, 20, 21, 24, 28 (new Sections 30D and 30E to the Chartered Accountants Act, 1949) and Section 29 of the said Act	7.7 months
The Khadi and Village industries Commission (Amendment) Act, 2006	10 of 2006	Agro And Rural Industries	22 March 2006	15 May 2006	All	1.7 months
The Companies (Amendment) Act, 2006	23 of 2006	Company Affairs	29 May 2006	16 September 2006	Section 4	3.5 months
				01 November 2006	Sections 2 and 3	5 months
The Reserve Bank of India (Amendment) Act, 2006	26 of 2006	Finance	12 June 2006	09 January 2007	all the provisions, except Section 3	6.8 months
				01 April 2007	Section 3	9.4 months
The Micro, Small and Medium Enterprises Development Act, 2006	27 of 2006	Small Scale Industries	16 June 2006	02 October 2006	All	3.5 months
The National Institute of Fashion Technology Act, 2006	28 of 2006	Textiles	13 July 2006	28 December 2006	All	5.4 months
The Actuaries Act, 2006	35 of 2006	Finance	27 August 2006	10 November 2006	All	2.4 months
The Government Securities Act, 2006	38 of 2006	Finance	30 August 2006	01 December 2007	All	1.3 years
The Wild Life (Protection) Amendment Act, 2006	39 of 2006	Environment And Forest	03 September 2006	04 September 2006	All	1 day



Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 2006	40 of 2006	Parliamentary Affairs	12 September 2006	15 September 2006	All	3 days
The Cantonments Act, 2006	41 of 2006	Defence	13 September 2006	18 December 2006	All	3.1 months
The Central Silk Board (Amendment) Act, 2006	42 of 2006	Textiles	13 September 2006	01 July 2007	All	9.4 months
The Protection of Human Rights (Amendment) Act, 2006	43 of 2006	Home Affairs	13 September 2006	23 November 2006	All	2.3 months
The Pondicherry (Alteration of Name) Act	44 of 2006	Home Affairs	13 September 2006	01 October 2006	All	18 days
The Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Act, 2006	45 of 2006	Finance	25 September 2006	16 October 2006	All	21 days
The Uttaranchal (Alteration of Name) Act, 2006	52 of 2006	Home Affairs	21 December 2006	01 January 2007	All	11 days
The Essential Commodities (Amendment) Act, 2006	54 of 2006	Consumer Affairs And Public Distribution	24 December 2006	12 February 2007	All	1.6 months
The Administrative Tribunals (Amendment) Act, 2006	1 of 2007	Personnel, Public Grievances And Pensions	29 December 2006	19 February 2007	All	1.7 months
The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006	2 of 2007	Tribal Affairs	29 December 2006	31 December 2007	All	1 year
The Prohibition of Child Marriage Act, 2006	6 of 2007	Women And Child Development	10 January 2007	01 November 2007	All	9.5 months
The English and Foreign Languages University Act, 2006	7 of 2007	Human Resource Development	10 January 2007	03 August 2007	All	6.6 months

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Rajiv Gandhi University Act, 2006	8 of 2007	Human Resource Development	10 January 2007	09 April 2007	All	2.9 months
The Tripura University Act, 2006	9 of 2007	Human Resource Development	10 January 2007	02 July 2007	All	5.6 months
The Sikkim University Act, 2006	10 of 2007	Human Resource Development	10 January 2007	02 July 2007	All	5.6 months
The Taxation Laws (Amendment) Act, 2007	16 of 2007	Finance	26 March 2007	01 April 2007	All	6 days
The Electricity (Amendment) Act, 2007	26 of 2007	Power	28 May 2007	15 June 2007	All	18 days
The Central Road Fund (Amendment) Act, 2007	28 of 2007	Shipping, Road Transport And Highways	01 June 2007	21 August 2007	All	2.6 months
The National Institutes of Technology Act, 2007	29 of 2007	Human Resource Development	05 June 2007	15 August 2007	All	2.3 months
The State Bank of India (Subsidiary Banks Laws) Amendment Act, 2007	30 of 2007	Finance	18 June 2007	09 July 2007	All	21 days
The Apprentices (Amendment) Act, 2007	36 of 2007	Labour And Employment	19 September 2007	01 February 2008	All	4.4 months
The Merchant Shipping (Amendment) Act, 2007	40 of 2007	Shipping, Road Transport And Highways	24 September 2007	01 March 2008	All	5.1 months
The Aircraft (Amendment) Act, 2007	44 of 2007	Civil Aviation	05 December 2007	01 February 2008	All	1.9 months

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Payment of Settlement Systems Act	51 of 2007	Finance	20 December 2007	12 August 2008	All	7.6 months
The Indira Gandhi National Tribal University Act	52 of 2007	Human Resource Development	20 December 2007	08 July 2008	All	6.5 months
The Sashastra Seema Bal Act, 2007	53 of 2007	Home Affairs	20 December 2007	1 August, 2009	All	1.6 years
The Rajiv Gandhi Institute of Petroleum Technology Act	54 of 2007	Petroleum And Natural Gas	20 December 2007	01 June 2008	All	5.3 months
The Representation of the People(Amendment)Act, 2008	10 of 2008	Law And Justice	28 March 2008	16 April 2008	All	19 days
The Maternity Benefit (Amendment) Act, 2008	15 of 2008	Labour And Employment	01 April 2008	15 April 2008	All	14 days
The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008	19 of 2008	Health And Family Welfare	16 May 2008	14 July 2008	All	1.9 months
The Indian Maritime University Act, 2008	22 of 2008	Shipping, Road Transport And Highways	11 November 2008	14 November 2008	All	3 days
The National Waterway (Talcher-Dhamra Stretch of Rivers, Geonkhali-Charbatia Stretch of East Coast Canal, Charbatia-Dhamra Stretch of Matairiver and Mahanadi Delta Rivers) Act, 2008	23 of 2008	Shipping, Road Transport And Highways	17 November 2008	25 November 2008	All	8 days
The National Waterway (Kakinada-Puducherry Stretch of Canals and the Kaluvelly Tank, Bhadrachalam-Rajahmundry Stretch of River Godavari and Wazirabad, Vijayawada Stretch of River Krishna) Act, 2008	24 of 2008	Shipping, Road Transport And Highways	17 November 2008	25 November 2008	All	8 days

Act Name	Act No./ Year	Ministry	Date of Assent by President	Date Act/relevant Sections came into force	Sections Enforced	Time taken for enforcement (Approx.)
The Drugs and Cosmetics (Amendment) Act, 2008.	26 of 2008	Health And Family Welfare	05 December 2008	10 August 2009	All	8 months
The Airports Economic Regulatory Authority of India Act, 2008	27 of 2008	Civil Aviation	05 December 2008	1 January 2009	All except Chapter III and Chapter VI	27 days
				1 September 2009	Chapter III and Chapter VI	9 months
The Unorganised Sector Workers Social Security Act, 2008	33 of 2008	Labour	30 December 2008	16 May 2009	All	4.4 months
The Information Technology (amendment) Act 2008	10 of 2009	Communications And It	05 February 2009	27 October 2009	All	8.5 months
The South Asian University Act, 2008	8 of 2009	External Affairs	11 January 2009	23 January 2009	All	12 days
The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 2008	3 of 2009	Health And Family Welfare	07 January 2009	09 January 2009	All	2 days

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